

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

5.

**IA-2126(MB)2024 IN
C.P. (IB)/635(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **03.05.2024**

NAME OF THE PARTIES: The South Indian Bank Limited
Vs.
Indounique Flame Ltd

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

IA-2126(MB)2024

1. Adv. Neelanshu Roy i/b Sirius Legal, Ld. Counsel for the Applicant present. None present for the Respondent.
2. This is an application filed by the Applicant/IRP to take on record the Report certifying the reconstitution of CoC dated April 04, 2024, along with the updated list of creditors, in accordance with the provisions of Section 21(1) of the Code and in compliance with Regulation 13(2)(d) and Regulation 17(1) of the CIRP Regulations. The same is taken on record. IA-2126(MB)2024 is **allowed** to that effect and **disposed of**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)